F.No.209/04/2008-CX.6

Government of India

Ministry of Finance

Department of Revenue

Central Board of Excise & Customs

New Delhi, dated the 23 rd July, 2009

То

All Chief Commissioners of Customs & Central Excise

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Subject: Procedure for direct supply by intermediate supplier to the port for export for export by ultimate supplier - reg.

Sir/Madam,

Attention is invited to Public Notice No. 151 (RE-2008)/2004-09 dated 26 th February, 2009 issued by DGFT. Vide Sr. No. 16 of the said Public Notice, the 2 nd sub-paragraph of paragraph 4.13 relating to "Advance Authorization or DFIA for Intermediate Supplies" has been amended. It has been, inter alia, provided that i **ntermediate supplier can also supply the product(s) directly to the port for export by the ultimate exporter (holder of Advance Authorisation or DFIA). In such cases, shipping bill shall be in the name of the ultimate exporter with the name of intermediate supplier endorsed on it.** Similarly, clause 3.b.1 of the Guidelines for Applicants in ANF 4F has also been suitably amended by Sr. no. 17 of the Public Notice.

2. In view of these provisions, the following procedure may be followed in case of supply of the products directly to the port of export by the intermediate supplier for export by the ultimate exporter;

The intermediate manufacturer as prescribed in para 4.13 of the FTP, 2004-09 can also remove goods to the port of export without payment of duty under bond. In such cases, the goods should be verified and sealed in the presence of central excise officers, and ARE-1 prepared in this regard should be countersigned by central excise officers. The ARE-1 shall also showthe name and address of ultimate exporter, and the details of permission/ invalidation letter issued by licensing authority. The description, quantity, value, technical specifications, etc., mentioned in the permission / invalidation letter shall be verified by the central excise officer with respect to the goods supplied by the said intermediate supplier. The Shipping Bill should be prepared in the name of the ultimate exporter with the name of intermediate supplier endorsed on it. However, the reference of ARE-1 of the intermediate manufacturer and permission/invalidation letter issued in favour of intermediate manufacturer should also be mentioned in such a Shipping Bill. The procedure relating to proof of export as given in Chapter 7 of CBEC's Central Excise Manual shall be followed for such exports.

- 3. Trade & industry as well as field formations may please be informed suitably.
- 4. Receipt of the Circular may be acknowledged.
- 5. Hindi version will follow.

Yours faithfully,

(Ved Prakash Singh)

Under Secretary to the Government of India